

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 212  
382/252/ND/2020

**IN THE MATTER OF:**

**Mr. Bandhu Sharma**

**...APPELLANT**

**Vs.**

**Registrar of Companies Delhi**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 07.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**For the Respondent**

**For the Income Tax Department**

**:Ms. Swati Sood, Advocate.**

**:Ms. Sweety Khattar, AROC.**

**:Mr. Kunal Sharma, Sr. Standing  
Counsel and Zehra Khan, Jr.  
Standing Counsel.**

**ORDER**

Heard the submissions made by the Learned Counsel for the Appellant as well as Learned Counsel for the Income Tax Department and AROC. Two weeks' time is granted to the Income Tax Department and AROC for filing their reply. Matter is adjourned to 06.01.2021.

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**(V.K. Subburaj)  
Member (T)**

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**(P.S.N. Prasad)  
Member (J)**